

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH**

C.P. (I.B) No.169/7/NCLT/AHM/2019

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.10.2019**

Name of the Company: Canara Bank
V/s
Nakoda Ltd

Section of the Companies Act : Section 7 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	Vinita Harballekar	Orbit Law Service		
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2.	Jaimin R. Dave	ADV. Resp.		
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J. R. Dave

ORDER

The Parties are represented through their respective Counsel(s).

Arguments from Financial Creditor ^{are} heard. Moreover, the Counsel for the Corporate

Debtor seeks time for argument as his arguing counsel is not available today, being pre-^{e as d}

occupied in some other matter. In view of this the matter is adjourned.

List the matter on 26.11.2019


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)

Dated this the 23rd day of October, 2019.


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)